

NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI BENCH

13(ND)2013

CORAM:

PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.10.2018.

NAME OF THE COMPANY: Mr. Sidharth Gupta V/s. Rekha Gupta & Ors.

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------|-------------|----------------|-----------|
|-------|------|-------------|----------------|-----------|


Present:

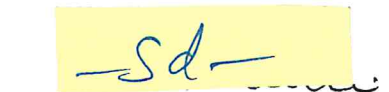
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|--|--|--|--|--|
|  | Mr. Saurabh Kalia, Mr. Rahul, Advocates for the<br>Petitioner            |  |  |  |
|  | Mr. Ravi Shankar, Mr. Kapoor Chand Garg, Advocate<br>for the Respondent. |  |  |  |

ORDER

The respondent in this case had been proceeded ex-parte on the last date of hearing. Mr. Kapoor Chand Garg, who is a Company Secretary, has appeared on behalf of the respondent. His authorization is not on record. Given the fact of the case where the members consist of petitioner and respondent No.1 (mother and Son) and they have equal holding in the three companies, the only option is the buy in or buy out of the business assets of the Companies. In view of the deadlock, the petitioner is directed to prepare an equitable distribution of the assets of the three companies.

To come up on 19<sup>th</sup> November, 2018. The copy of the order be placed in all the three cases.

  
(Deepa Krishan)  
Member (T)

  
(Ina Malhotra)  
Member (J)